

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 249/MP/2024

Subject : Petition under Section 79(1) (f) of the Electricity Act 2003 seeking damages as per the Power Sale Agreement dated 17.7.2018 executed between Tata Power Delhi Distribution Limited and Solar Energy Corporation of India Limited and pro-rata share of Performance Bank Guarantee encashed by Solar Energy Corporation of India Limited pursuant to the order dated 18.3.2024 in I.A No. 83 of 2024 in Appeal No. 29 of 2024 passed by the APTEL.

Petitioner : TPDDL

Respondent(s) : SECI & Other

Date of hearing : **12.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand Kumar Shrivastava, Advocate, TPDDL
Shri Ankit Bhandari, Advocate, TPDDL
Shri Kshitij Ujala, Advocate, TPDDL
Ms. Soumya Sahni, Advocate, SECI
Shri Venkatesh, Advocate, MVBPL
Shri Vineet Kumar, Advocate, MVBPL

Record of Proceedings

At the request of the learned counsel for the Respondent, SECI, the hearing of the Petition was adjourned. The matter remains 'Part-heard' and shall be listed for hearing the Respondent on **7.4.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

